

(2011) 09 SHI CK 0205
In the High Court Of Himachal Pradesh
Case No : CWP No. 7039 of 2011

Suresh Kumar Thakur

APPELLANT

Vs

State of H.P. and Another

RESPONDENT

Date of Decision : 01-09-2011

Acts Referred:

Citation : (2011) 09 SHI CK 0205

Hon'ble Judges : Kurian Joseph, C.J;Rajiv Sharma, J

Bench : Division Bench

Judgement

Kurian Joseph, C.J.—The Petitioners claim the benefit of adhoc service followed by regular service for the purpose of pension and increments. According to the Petitioners, the issue is covered in their favour by the judgment of this Court rendered in LPA No. 36 of 2010, Sita Ram v. State of H.P. As prayed for, it is open for the Petitioners to bring this fact to the notice of the Respondents who shall examine the same. Therefore, these writ petitions are disposed of directing the Respondent concerned to examine the matter in the light of the judgment, referred to above and take appropriate action, within a period of four months from the date of production of a copy of this judgment, alongwith their representation(s) and copy of the writ petition(s) as well as a copy of the judgment, referred to above, by the Petitioner(s) before the competent authority.

2. Pending applications, if any, also stand disposed of.